

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APEX CONSUMER APPLIANCES PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Apex Consumer Appliances Private Limited (as per MCA's website, no change in name and /or address identified)
2.	Date of incorporation of corporate debtor	June 07, 2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29307MH2010PTC203766
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 29-P, Off Kanjur Village Road, Opp. Crescent Industrial Estate, Kanjur Marg East, Mumbai Maharashtra-400042
6.	Insolvency commencement date in respect of corporate debtor	July 29, 2021 , being the date of pronouncement of order by NCLT, Mumbai. (Copy of order uploaded on August 03, 2021 on NCLT's website).
7.	Estimated date of closure of insolvency resolution process	January 25, 2022, being 180 days from July 29, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajat Mukherjee Reg.no: IBBI/IPA-002/IP-N00493/2017-2018/11723
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. address – 302 Daga Complex II, 103/5 B.K. Street, Uttarpara, Hooghly – West Bengal – 712258 Regd. Email id : rm1707@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Principal place of business:</u> 91 Springboard Business Hub;74/II,"C" Cross Road, Opp Gate No 2, Seepz, Andheri (East) Mumbai – 400093 Email id : irp.apexconsumer@gmail.com
11.	Last date for submission of claims	August 17, 2021 (14 days from the date of receipt of order on NCLT's website).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical address : Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, has ordered the commencement of a corporate insolvency resolution process of the **Apex Consumer Appliances Private Limited on July 29, 2021, being the date of delivery of order by NCLT, Mumbai.**

The creditors of **Apex Consumer Appliances Private Limited**, are hereby called upon to submit their claims with proof on or before August 17, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not applicable in this case).

Submission of false or misleading proofs of claim shall attract penalties.



Rajat Mukherjee
Interim Resolution Professional
IBBI/IPA-002/IP-N00493/2017-2018/11723

August 05, 2021
Mumbai